

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 1008  
TO BE ANSWERED ON 22<sup>ND</sup> November, 2016

ALLOCATION OF RICE TO KERALA

1008. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether any representation has been received from the Government of Kerala to reverse the decision of the Union Government to reduce the allocation of rice to the State for public distribution;
- (b) whether the Government is aware that the decision to reduce allocation has adversely affected the Public Distribution System in the State; and
- (c) if so, the details of the remedial measures taken by the Government?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)

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(a) to (c): Government of India has enacted National Food Security Act (NFSA), 2013 on 05.07.2013 to provide subsidized foodgrains to the States/UTs. Till implementation of NFSA by the State, Government of India had been allocating foodgrains to the non-NFSA States under erstwhile Targeted Public Distribution System (TPDS). In addition to this the non-NFSA States including Kerala were also allocated additional foodgrains under BPL and APL categories. Since NFSA, 2013 provides allocation of foodgrains at highly subsidized price of rice and wheat @ Rs. 3 and Rs. 2 per kg respectively, in order to persuade the non-NFSA States including Kerala to implement NFSA, 2013, the Cabinet Committee on Economic Affairs (CCEA) decided to allocate additional foodgrains to non-NFSA States upto 30.06.2016 only. State of Kerala requested to reconsider this decision. However, pursuant to the decision of the State of Kerala to implement NFSA, 2013 from 1<sup>st</sup> November, 2016, allocation as per NFSA entitlement is being made covering all the eligible beneficiaries identified by the State Government. A tide over allocation is also being made to the State of Kerala to protect average annual offtake of last three years.

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